

High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

ORDER

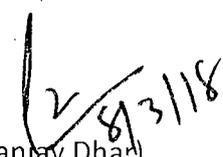
No:- 1622

Dated:- 08/03/2018

Subject: Updated scheme for Rationalisation of nomenclature and categorization of cases filed in the High Court of Jammu and Kashmir.

With a view to have uniformity in the categorization and nomenclature of cases in the both wings of the High Court Court, it is hereby ordered that w.e.f. 1st April, 2018, the High Court shall adopt the Nomenclature of the different categories of cases as per Annexure "A" and the case Codes relating to the cases of different subjects as per Annexure "B" appended herewith.

By order.


(Sanjay Dhar)
Registrar General

No:- 61604-08/G.S Dated:- 08/03/2018

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of His Lordship
3. Registrar Vigilance, High Court of J&K, Jammu for information
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar for information and necessary action.
5. CPC e-Courts, High Court of J&K for uploading on the High Court Website

Registrar General


NOMENCLATURE OF CASES

Single Bench Matters

1. SERVICE WRIT PETITIONS – SWP

- i) Matters relating to major penalties.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- ii) Matters relating to minor penalties.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- iii) Matters relating to suspension from service.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- iv) Matters relating to promotion.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- v) Matters relating to seniority.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- vi) Matters relating to pay scale.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- vii) Matters relating to reservation in service.
 - a) Matters pertaining to Central Govt.

- b) Matters pertaining to State Govt.
- c) Matters pertaining to Public Corp. and Govt. Undertakings.
- d) Matters pertaining to Autonomous Bodies.

- viii) Matters relating to armed forces.
- ix) Matters relating to date of birth.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- x) Matters relating to compassionate appointment.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- xi) Matters relating to selection and appointment.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- xii) Matters relating to contractual appointment.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- xiii) Matters relating to transfer.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- xiv) Matters relating to retirement benefits.
 - a) Matters pertaining to Central Govt.
 - b) Matters pertaining to State Govt.
 - c) Matters pertaining to Public Corp. and Govt. Undertakings.
 - d) Matters pertaining to Autonomous Bodies.

- xv) Matters relating to disciplinary proceeding and enquiry.

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- a) Matters pertaining to Central Govt.
- b) Matters pertaining to State Govt.
- c) Matters pertaining to Public Corp. and Govt. Undertakings.
- d) Matters pertaining to Autonomous Bodies.

xvi) Matters relating to adhoc appointment, casual appointment and daily wagers.

- a) Matters pertaining to Central Govt.
- b) Matters pertaining to State Govt.
- c) Matters pertaining to Public Corp. and Govt. Undertakings.
- d) Matters pertaining to Autonomous Bodies.

2. OTHER WRIT PETITIONS – OWP

- i) Labour and Industrial Law matter.
- ii) Compensation matter (other than Land Acquisition Act and Motor Vehicle Act).
- i) Academic matters.
- ii) Matter relating to Revenue Laws.
- iii) Land Acquisition and Requisition matter
- iv) Transport matters.
- v) Eviction under public premises (Eviction of Unauthorised Occupants) Act.
- vi) Matter relating to Wakf Board.
- vii) Matter relating to commission of inquiry.
- viii) Matter under Development Act.
- ix) Matter relating to Houses and Shops Rent Control Act.
- x) Matter relating to Banks.
- xi) Matter relating to Right to Information Act.
- xii) Matter relating to Lease and Govt. Contract.
 - a) Tenders or Contracts awarded by Central Govt.
 - b) Tenders or Contracts awarded by State Govt.
 - c) Tenders or Contracts awarded by Autonomous Bodies.
- xiii) Matter relating to Migrant Immovable Property Preservation and Protection Act.
- xiv) Matter relating to Permanent Resident Certificate.
- xv) Miscellaneous matters.

3. CRIMINAL APPEAL – CRA

- i) Criminal Appeal (when sentence awarded is upto 10 years).
- ii) Criminal Appeal against conviction by Special Judge.
- iii) Criminal Acquittal Appeal.

- a) Filed by State against Acquittal.
- b) Filed by complainant against Acquittal.

4. 1st APPEAL – CFA

- i) Family Law matters.
 - a) Cases under Hindu Marriage Act.
- ii) Personal Law matters.
- iii) Succession and Inheritance matters.
- iv) Gift matters.
- v) Partition matters.
- vi) Land Acquisition and Requisition matters.
- vii) Revenue matters.
- viii) Cross Appeal.
- ix) Matters pertaining to Senior Citizens
- x) Matters pertaining to Specially Abled Persons.

5. CIVIL 2nd APPEAL – CSA

- i) Family Law matters.
 - a) Matrimonial matters under Mohammdan Law.
- ii) Personal Law matters.
- iii) Succession and Inheritance matters.
- iv) Gift matters.
- v) Partition matters.
- vi) Revenue matters.
- vii) Cross Appeal.
- viii) Matters pertaining to Senior Citizens
- ix) Matters pertaining to Specially Abled Persons.

6. 1st MISC. APPEAL – MA

- i) Matters under the Motor Accident Claim.
- ii) Matters under the Workmen Compensation Act.
- iii) Matters under the Consumer Protection Act.
- iv) Matters under Family Law.
 - a) Cases under Adoption and Maintenance Act.
 - b) Cases under Guardian and Wards Act.
 - c) Matrimonial matters under Mohammadan Law.

7. BAIL APPIICATION – BA

- i) Bail u/s 497/498 Cr.P.C. and its cancellation.
- ii) Bail u/s 497 A Cr.P.C. and its cancellation.

8. HABEAS CORPUS PETITION – HCP

- i) Cases pertaining to PSA.
- ii) Cases pertaining to custodial death.
- iii) Petition u/s 491_A Cr.P.C.

9. ARBITRATION PETITIONS– AP

- i) Appointment of Arbitrator u/s 11.
- ii) Removal of Arbitrator u/s 15.

iii)	Setting aside of award Sec.34.
iv)	Other matters under Arbitration & Conciliation Act.
10.	<u>Arbitration Appeal – AA</u>
i)	Arbitration Appeal u/s 8 and 9
ii)	Arbitration Appeal u/s 37.
11.	<u>CIVIL TRANSFER APPLICATION – CTA</u>
i)	From one High Court wing to other High Court wing.
ii)	From one Subordinate Court to another Subordinate Court.
12.	<u>CRIMINAL TRANSFER APPLICATION – CRTA</u>
i)	From one High Court wing to other High Court wing.
ii)	From one Subordinate Court to another Subordinate Court.
13.	<u>MISC CRIMINAL CASES – CRMC</u>
i)	Petition u/s 561_A Cr.PC
a)	Quashing of process/proceeding.
b)	Quashing of FIR.
c)	Quashing of complaint.
ii)	Crime against Women.
a)	Sexual harassment against women at work place.
b)	Domestic Violence Act.
c)	Other Crime matters against Women.
iii)	Cases under Juvenile Justice Act.
a)	Matters pertaining to Children in conflict with Law.
b)	Matters pertaining to Child Care and Protection.
iv)	Matters pertaining to Senior Citizens and Specially Abled Persons.
v)	Other Misc.Criminal Petitions.
14.	<u>CONTEMPT PETITION – CTP</u>
i)	SWP
ii)	OWP
iii)	Appeal under Contempt of Courts Act.
iv)	Civil
v)	Habeas Corpus Petition.
vi)	Criminal Contempt Reference.
15.	<u>CIVIL REFERENCE – CREF</u>
16.	<u>CRIMINAL REFERENCE – CRREF</u>
17.	<u>EXECUTION PETITION – EXP</u>
i)	Execution in CIVIL.
ii)	Execution in ARBITRATION.
18.	<u>CIVIL REVISION – CR</u>
i)	Against an interim order.
ii)	Against a final order.

19. <u>CRIMINAL REVISION - CRR</u> i) Against conviction. ii) Against acquittal. iii) Against interlocutory order.
20. <u>PETITION UNDER COMPANIES ACT – CP</u>
21. <u>CIVIL ORIGINAL SUIT – OS</u>
22. <u>EXECUTION APPEAL – EXA</u>
23. <u>REVIEW PETITION - RP</u> i) Review in SWP. ii) Review in OWP. iii) Review in CIVIL. iv) Review in Arbitration.
24. <u>ELECTION MATTER – EP</u> i) Parliamentary Election. ii) Assembly Election iii) Municipal Election. iv) Co-operative Society Election. v) University Election. vi) Delimitation of Constituency.
25. <u>CAVEAT – CAV</u>
26. <u>MISCELLANEOUS CIVIL CASES – MCC</u> i) Correction/Modification in a disposed off matter. ii) In Civil Misc. Petition. iii) In SWP iv) In OWP v) In Arbitration
27. <u>Restoration Applications - RES</u> i) Criminal ii) Civil i) SWP. ii) OWP. iii) Arbitration.
28. <u>Condonation of Delay - CD</u> i) SWP ii) OWP iii) Civil iv) Criminal
29. <u>INTERIM APPLICATION IN PENDING CASES – IA</u>

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Division Bench Matters

1. <u>LETTERS PATENT APPEAL - LPA</u> i) LPA(SW) ii) LPA(OW) iii) LPA(CIVIL) iv) LPA(HC)
2. <u>LEAVE TO APPEAL TO SUPREME COURT - LSC</u>
3. <u>ORIGINAL SIDE APPEAL</u> i) Against final – OSA ii) Against interim -- OSMA
4. <u>ARBITRATION APPEAL - AA</u>
5. <u>CRIMINAL APPEAL. CRA</u> i) Criminal Appeal (when sentence awarded more than 10 years) (a) Bail applications in such matters. ii) Criminal Acquittal Appeal. a) Filed by State. b) Filed by Complainant
6. <u>CRIMINAL REFERENCE – CRREF</u> i) Confirmation of sentence where sentence awarded is a) Life imprisonment b) Death. ii) Other Criminal References.
7. <u>PUBLIC INTEREST LITIGATION – PIL</u> i) Matter relating to environment. ii) Matter relating to financial scams. iii) Matter relating to essential amenities and services. iv) Matter relating to unauthorised construction and encroachment. v) Matter relating to public safety. vi) Matter relating to Police/Jail/CBI/other detaining authorities. vii) Matters pertaining to Food Adulteration/Food Safety viii) Matters not specified above.
8. <u>INCOME TAX APPEAL – ITA</u>
9. <u>EXCISE TAX APPEAL – ETA</u>
10. <u>Central Excise Act Appeal – CEA</u>
11. <u>TAX REFERENCE</u> i) Income Tax Reference. – ITR ii) Sales Tax Reference. – STR iii) Central Excise Reference. – CER iv) Custom Duty Reference. – CDR
12. <u>OWP</u>

	<ul style="list-style-type: none">i) Income Tax Matters.ii) Sales Tax Matters.iii) Municipal Tax Matters.iv) Entertainment Tax Matters.v) Gift Tax Matters.vi) GST Matters.vii) Other Tax Matters not covered by any of the above.viii) Against order of Tribunals/Commissions headed by retired High Court Judge.
13.	<u>Civil 1st Misc. Appeal- MA</u> <ul style="list-style-type: none">i) Against order of State Commission (under J&K Consumer Protection Act)
14.	<u>Service Writ Petition – SWP</u> <ul style="list-style-type: none">i) Matters pertaining to service conditions of Judicial Officer/Employeesii) Against decision of Central Administrative Tribunal.iii) Against the decision of Armed Forces Tribunal.iv) Against the decision of any other Commission of Enquiry headed by retired High Court Judge.
15.	<u>Review Petition – RP</u> <ul style="list-style-type: none">i) SWP mattersii) OWP mattersiii) Civil matters.iv) Taxation matters.v) Other matters.
16.	<u>Contempt Petition – CTP</u> <ul style="list-style-type: none">i) LPAii) SWPiii) OWPiv) WPPILv) Civil.vi) Criminal.vii) Suo moto.
17.	<u>Restoration Applications. – RES</u> <ul style="list-style-type: none">i) Criminalii) Civiliii) Suo moto Contempt matters.viii) LPA(SW)ix) LPA(OW)x) In Contempt.
18.	<u>Miscellaneous Civil Petitions – MCC</u> <ul style="list-style-type: none">i) Correction/Modification in a disposed off matter.ii) In Civil Misc. Petition.iii) In LPAiv) In SWPv) In OWP

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19. <u>Miscellaneous Criminal Petitions – CRMC</u>
i) Correction/Modification in a disposed off matter. ii) In Criminal Misc. Petition.
20. <u>Special Leave Application – SLA</u>
i) Leave to file Appeal against Acquittal where punishment is more than 10 years. ii) Permission to file LPA. a) With certified copy. b) Without certified copy. iii) Application u/s 417(2) Cr.PC
21. <u>Condonation of Delay – CD</u>
i) LPA(SW) ii) LPA(OW) iii) SWP iv) OWP v) Civil vi) Criminal vii) Review
22. <u>Caveat - CAV</u>
23. <u>Transfer Application u/s 105 of Constitution of J&K – TP</u>
24. <u>Reference u/s 130 of Constitution of J&K – REF</u>
25. <u>INTERIM APPLICATION IN PENDING CASES – IA</u>

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CASE CODES

SINGLE BENCH MATTERS

100. Service Writ Petitions – SWP

- 100.1 Major penalties i.e. removal, dismissal, termination, compulsory retirement.
 - 100.01.01 Matters pertaining to Central Govt.
 - 100.01.02 Matters pertaining to State Govt.
 - 100.01.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.01.04 Matters pertaining to Autonomous Bodies.
 - 100.01.99 Other matters.

- 100.2 Minor penalties.
 - 100.02.01 Matters pertaining to Central Govt.
 - 100.02.02 Matters pertaining to State Govt.
 - 100.02.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.02.04 Matters pertaining to Autonomous Bodies.
 - 100.02.99 Other matters.

- 100.3 Suspension from service.
 - 100.03.01 Matters pertaining to Central Govt.
 - 100.03.02 Matters pertaining to State Govt.
 - 100.03.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.03.04 Matters pertaining to Autonomous Bodies.
 - 100.03.99 Other matters.

- 100.4 Promotion.

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- 100.04.01 Matters pertaining to Central Govt.
- 100.04.02 Matters pertaining to State Govt.
- 100.04.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.04.04 Matters pertaining to Autonomous Bodies.
- 100.04.99 Other matters.

- 100.5 Seniority.
 - 100.05.01 Matters pertaining to Central Govt.
 - 100.05.02 Matters pertaining to State Govt.
 - 100.05.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.05.04 Matters pertaining to Autonomous Bodies.
 - 100.05.99 Other matters.

- 100.6 Pay scale, salary and allowance.
 - 100.06.01 Matters pertaining to Central Govt.
 - 100.06.02 Matters pertaining to State Govt.
 - 100.06.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.06.04 Matters pertaining to Autonomous Bodies.
 - 100.06.99 Other matters.

- 100.7 Reservation in service for SC, ST and OBC.
 - 100.07.01 Matters pertaining to Central Govt.
 - 100.07.02 Matters pertaining to State Govt.
 - 100.07.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.07.04 Matters pertaining to Autonomous Bodies.
 - 100.07.99 Other matters.

- 100.8 Retrial benefits.

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- 100.08.01 Matters pertaining to Central Govt.
- 100.08.02 Matters pertaining to State Govt.
- 100.08.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.08.04 Matters pertaining to Autonomous Bodies.
- 100.08.99 Other matters.

100.9

- Transfer.
- 100.09.01 Matters pertaining to Central Govt.
- 100.09.02 Matters pertaining to State Govt.
- 100.09.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.09.04 Matters pertaining to Autonomous Bodies.
- 100.09.99 Other matters.

100.10

- Disciplinary proceedings and enquiries.
- 100.10.01 Matters pertaining to Central Govt.
- 100.10.02 Matters pertaining to State Govt.
- 100.10.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.10.04 Matters pertaining to Autonomous Bodies.
- 100.10.99 Other matters.

100.11

- Ad-hoc appointments & Regularisation of Ad-hoc appointments.
- 100.11.01 Matters pertaining to Central Govt.
- 100.11.02 Matters pertaining to State Govt.
- 100.11.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.11.04 Matters pertaining to Autonomous Bodies.
- 100.11.99 Other matters.

100.12

- Casual, Daily Wages appointments.
- 100.12.01 Matters pertaining to Central Govt.

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- 100.12.02 Matters pertaining to State Govt.
- 100.12.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 100.12.04 Matters pertaining to Autonomous Bodies.
- 100.12.99 Other matters.

- 100.13 Selection and Appointment.
 - 100.13.01 Matters pertaining to Central Govt.
 - 100.13.02 Matters pertaining to State Govt.
 - 100.13.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.13.04 Matters pertaining to Autonomous Bodies.
 - 100.13.99 Other matters.

- 100.14 Para Military Forces' Court Martial and Misc.Matters.

- 100.15 Armed Forces' Court Martial and Misc.Matters.

- 100.16 Date of Birth.
 - 100.16.01 Matters pertaining to Central Govt.
 - 100.16.02 Matters pertaining to State Govt.
 - 100.16.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.16.04 Matters pertaining to Autonomous Bodies.
 - 100.16.99 Other matters.

- 100.17 Other matters.
 - 100.17.01 Matters pertaining to Central Govt.
 - 100.17.02 Matters pertaining to State Govt.
 - 100.17.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 100.17.04 Matters pertaining to Autonomous Bodies.
 - 100.17.99 Other matters.

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101. Other Writ Petitions – OWP

- 101.1 Labour and Industrial Law matters.
- 101.2 Compensation matter (other than Land Acquisition Act and Motor Vehicle Act).
- 101.3 Academic matters.
- 101.4 Matter relating to Revenue Laws.
- 101.5 Land Acquisition and Requisition matter
- 101.6 Transport matters.
- 101.7 Eviction under public premises (Eviction of Unauthorised Occupants) Act.
- 101.8 Matter relating to Wakf Board.
- 101.9 Matter relating to commission of inquiry.
- 101.10 Matter under Development Act.
- 101.11 Matter relating to Houses and Shops Rent Control Act.
- 101.12 Matter relating to Banks.
- 101.13 Matter relating to Right to Information Act.
- 101.14 Matter relating to Lease and Govt. Contract:-
 - 101.14.1 Tenders or Contracts awarded by Central Govt.
 - 101.14.2 Tenders or Contracts awarded by State Govt.
 - 101.14.3 Tenders or Contracts awarded by Public Corp. and Govt. Undertakings.
 - 101.14.4 Tenders or Contracts awarded by Autonomous Bodies.
 - 101.14.99 Other matters.
- 101.15 Matter relating to Migrant Immovable Property Preservation and Protection Act.
- 101.16 Matter relating to Permanent Resident Certificate.
- 101.99 Miscellaneous matters.

102. Criminal Appeal – CRA

- 102.01 Criminal Appeal (when sentence awarded upto 10 years).
- 102.02 Criminal Appeal against conviction by Special Judge.
- 102.03 Criminal Acquittal Appeal:-



- 102.03.01 Filed by State against Acquittal.
- 102.03.02 Filed by Complainant against Acquittal.
- 102.99 Other Criminal Appeals.

103. Civil 1st Appeal – CFA

- 103.01 Family Law Matters:-
 - 103.01.01 Cases under Hindu Marriage Act.
 - 103.01.02 Other Family Law matters.
- 103.02 Personal Law Matters.
- 103.03 Succession and Inheritance Matters.
- 103.04 Gift Matters.
- 103.05 Partition matters.
- 103.06 Land Acquisition and Requisition matters.
- 103.07 Revenue matters.
- 103.08 Cross Appeal.
- 103.09 Matters pertaining to Senior Citizens
- 103.10 Matters pertaining to Specially Abled Persons.
- 103.99 Other Civil 1st Appeals.

104. Civil 2nd Appeal – CSA

- 104.01. Family Law Matters:-
 - 104.01.01 Matrimonial matters under Mohammadan Law.
 - 104.01.02 Other Family Law matters.
- 104.02 Personal Law Matters.
- 104.03 Succession and Inheritance Matters.
- 104.04 Gift Matters.
- 104.05 Partition matters.
- 104.06 Revenue matters.
- 104.07 Cross Appeal.

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- 104.08 Matters pertaining to Senior Citizens
- 104.09 Matters pertaining to Specially Abled Persons.
- 104.99 Other Civil Second Appeals.

105. 1st Misc. Appeal – MA

- 105.1 Matters under the Motor Accident Claim.
- 105.2 Matters under the Employee’s Compensation Act.
- 105.3 Matters under the Consumer Protection Act.
- 105.4 Matters under Family Law:-
 - 105.4.1 Matters under Adoption and Maintenance Act.
 - 105.4.2 Matters under Guardian and Wards Act.
 - 105.4.3 Matters under Hindu Marriage Act.
 - 105.4.4 Matters under Succession Law.
 - 105.4.99 Other matters
- 105.99 Other Civil Misc. Appeals.

106. Bail Application – BA

- 106.01 Bail u/s 497/498 Cr.P.C. and its cancellation.
- 106.02 Bail u/s 497A Cr.P.C. and its cancellation.
- 106.99 Other Bail matters.

107. HABEAS CORPUS PETITION – HCP

- 107.01 Cases pertaining to PSA.
- 107.02 Cases pertaining to custodial death.
- 107.03 Petition u/s 491_A Cr.P.C.
- 107.99 Other matters.

108. ARBITRATION PETITIONS– AP

- 108.01 Appointment of Arbitrator u/s 11.
- 108.02 Removal of Arbitrator u/s 15.
- 108.03 Setting aside of award Sec.34.
- 108.99 Other matters under Arbitration & Conciliation Act.

109. Arbitration Appeal – AA

- 109.01 Arbitration Appeal u/s 8 and 9
- 109.02 Arbitration Appeal u/s 37.
- 109.99 Other Arbitration Appeals.

110. CIVIL TRANSFER APPLICATION - CTA

- 110.01 From one High Court wing to other High Court wing.
- 110.02 From one Subordinate Court to another Subordinate Court.
- 110.99 Other matters

111. CRIMINAL TRANSFER APPLICATION – CRTA

- 111.1 From one High Court wing to other High Court wing.
- 111.2 From one Subordinate Court to another Subordinate Court.
- 111.99 Other matters.

112. MISC CRIMINAL CASES – CRMC

- 112.1 Petition u/s 561_A Cr.PC
 - 112.1.1 Quashing of process/proceeding.
 - 112.1.2 Quashing of FIR.
 - 112.1.3 Quashing of complaint.
 - 112.1.4 Crime against Women.
 - 112.1.5 Sexual harassment against women at work place.
 - 112.1.6 Domestic Violence Act.

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- 112.1.7 Other Criminal matters against Women.
- 112.1.8 Cases under Juvenile Justice Act.
- 112.1.9 Matters pertaining to Children in conflict with Law.
- 112.1.10 Matters pertaining to Child Care and Protection.
- 112.1.11 Matters pertaining to Senior Citizens
- 112.1.12 Matters pertaining to Specially Abled Persons.
- 112.01.99 Other Misc.Criminal Petitions.

113. CONTEMPT PETITION – COP

- 113.1 SWP
- 113.2 OWP.
- 113.3 Appeal under Contempt of Courts Act.
- 113.4 Civil.
- 113.5 Habeas Corpus Petition.
- 113.6 Criminal Contempt Reference.
- 113.99 Other matters.

114. CIVIL REFERENCE – CREF

115. CRIMINAL REFERENCE – CRREF

116. EXECUTION PETITION – EXP

- 116.1 Execution in CIVIL.
- 116.2 Execution in ARBITRATION.
- 116.99 Other matters

117. CIVIL REVISION – CR

- 117.1 Against an interim order.
- 117.2 Against a final order.

117.99 Other matters.

118. CRIMINAL REVISION - CRR

118.01 Against conviction.
118.02 Against acquittal.
118.03 Against interlocutory order.
118.99 Other matters.

119. PETITION UNDER COMPANIES ACT - CP

120. CIVIL ORIGINAL SUIT - OS

121. EXECUTION APPEAL - EXA

122. REVIEW PETITION - RP

122.1 Review in SWP.
122.2 Review in OWP.
122.3 Review in CIVIL.
122.4 Review in Arbitration.
122.99 Other matters.

123. ELECTION MATTER - EP

123.1 Parliamentary Election.
123.2 Assembly Election.
123.3 Municipal Election.
123.4 Co-operative Society Election.
123.5 University Election.
123.6 Delimitation of Constituency.
123.99 Other matters.

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124. CAVEAT – CAV

125. MISCELLANEOUS CIVIL CASES – MCC

- 125.1 Correction/Modification in a disposed off matter.
- 125.2 In Civil Misc. Petition.
- 125.3 In SWP.
- 125.4 In OWP.
- 125.5 In Arbitration.
- 125.99 Other matters.

126. RESTORATION APPLICATIONS - RES

- 126.01 SWP
- 126.02 OWP.
- 126.03 Civil.
- 126.04 Criminal
- 126.05. Arbitration.
- 126.99 Other matters.

127. Condonation of Delay - COD

- 127.1 SWP
- 127.2 OWP.
- 127.3 Civil.
- 127.4 Criminal.
- 127.99 Other matters.

DIVISION BENCH MATTERS

200. LPA(SW)

- 200.1 Against major penalties i.e. removal, dismissal, termination, compulsory retirement.

- 200.01.01 Matters pertaining to Central Govt.
- 200.01.02 Matters pertaining to State Govt.
- 200.01.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.01.04 Matters pertaining to Autonomous Bodies.
- 200.1.99 Other matters.

200.02 Against minor penalties.

- 200.02.01 Matters pertaining to Central Govt.
- 200.02.02 Matters pertaining to State Govt.
- 200.02.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.02.04 Matters pertaining to Autonomous Bodies.
- 200.2.99 Other matters.

200.03 Against suspension from service.

- 200.03.01 Matters pertaining to Central Govt.
- 200.03.02 Matters pertaining to State Govt.
- 200.03.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.03.04 Matters pertaining to Autonomous Bodies.
- 200.3.99 Other matters.

200.04 Against promotion.

- 200.04.01 Matters pertaining to Central Govt.
- 200.04.02 Matters pertaining to State Govt.
- 200.04.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.04.04 Matters pertaining to Autonomous Bodies.
- 200.4.99 Other matters.

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- 200.05 Against seniority.
 - 200.05.01 Matters pertaining to Central Govt.
 - 200.05.02 Matters pertaining to State Govt.
 - 200.05.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.05.04 Matters pertaining to Autonomous Bodies.
 - 200.5.99 Other matters.

- 200.06 Against pay scale, salary and allowance.
 - 200.06.01 Matters pertaining to Central Govt.
 - 200.06.02 Matters pertaining to State Govt.
 - 200.06.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.06.04 Matters pertaining to Autonomous Bodies.
 - 200.6.99 Other matters.

- 200.07 Against reservation in service for SC, ST and OBC.
 - 200.07.01 Matters pertaining to Central Govt.
 - 200.07.02 Matters pertaining to State Govt.
 - 200.07.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.07.04 Matters pertaining to Autonomous Bodies.
 - 200.7.99 Other matters.

- 200.08 Against retrial benefits.
 - 200.08.01 Matters pertaining to Central Govt.
 - 200.08.02 Matters pertaining to State Govt.
 - 200.08.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.08.04 Matters pertaining to Autonomous Bodies.
 - 200.8.99 Other matters.

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- 200.09 Against transfer.
 - 200.09.01 Matters pertaining to Central Govt.
 - 200.09.02 Matters pertaining to State Govt.
 - 200.09.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.09.04 Matters pertaining to Autonomous Bodies.
 - 200.9.99 Other matters.

- 200.10 Against disciplinary proceedings and enquiries.
 - 200.10.01 Matters pertaining to Central Govt.
 - 200.10.02 Matters pertaining to State Govt.
 - 200.10.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.10.04 Matters pertaining to Autonomous Bodies.
 - 200.10.99 Other matters.

- 200.11 Against Ad-hoc appointments & Regularisation of Ad-hoc appointments.
 - 200.11.01 Matters pertaining to Central Govt.
 - 200.11.02 Matters pertaining to State Govt.
 - 200.11.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.11.04 Matters pertaining to Autonomous Bodies.
 - 200.11.99 Other matters.

- 200.12 Against Casual, Daily Wages appointments.
 - 200.12.01 Matters pertaining to Central Govt.
 - 200.12.02 Matters pertaining to State Govt.
 - 200.12.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.12.04 Matters pertaining to Autonomous Bodies.
 - 200.12.99 Other matters.



- 200.13 Against Selection and Appointment.
 - 200.13.01 Matters pertaining to Central Govt.
 - 200.13.02 Matters pertaining to State Govt.
 - 200.13.03 Matters pertaining to Public Corp. and Govt. Undertakings.
 - 200.13.04 Matters pertaining to Autonomous Bodies.
 - 200.13.99 Other matters.

200.14 Against Para Military Forces' Court Martial and Misc.Matters.

200.15 Against Armed Forces' Court Martial and Misc.Matters.

200.16 Against Date of Birth.

- 200.16.01 Matters pertaining to Central Govt.
- 200.16.02 Matters pertaining to State Govt.
- 200.16.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.16.04 Matters pertaining to Autonomous Bodies.
- 200.16.99 Other matters.

200.17 Other matters.

- 200.17.01 Matters pertaining to Central Govt.
- 200.17.02 Matters pertaining to State Govt.
- 200.17.03 Matters pertaining to Public Corp. and Govt. Undertakings.
- 200.17.04 Matters pertaining to Autonomous Bodies.
- 200.17.99 Other matters.

201.LPA(OW)

- 201.1 Labour and Industrial Law matters.
- 201.2 Compensation matter (other than Land Acquisition Act and Motor Vehicle Act).

- 201.3 Academic matters.
- 201.4 Matter relating to Revenue Laws.
- 201.5 Land Acquisition and Requisition matter
- 201.6 Transport matters.
- 201.7 Eviction under public premises (Eviction of Unauthorised Occupants) Act.
- 201.8 Matter relating to Wakf Board.
- 201.9 Matter relating to commission of inquiry.
- 201.10 Matter under Development Act.
- 201.11 Matter relating to Houses and Shops Rent Control Act.
- 201.12 Matter relating to Banks.
- 201.13 Matter relating to Right to Information Act.
- 201.14 Matter relating to Lease and Govt. Contract:-
 - 201.14.1 Tenders or Contracts awarded by Central Govt.
 - 201.14.2 Tenders or Contracts awarded by State Govt.
 - 201.14.3 Tenders or Contracts awarded Public Corp. & Govt.Undertakings.
 - 201.14.4 Tenders or Contracts awarded by Autonomous Bodies.
- 201.15 Matter relating to Migrant Immovable Property Preservation and Protection Act.
- 201.16 Matter relating to Permanent Resident Certificate.
- 201.17 Miscellaneous matters.
- 201.99 Other matters.

202. LPA(CIVIL)

203. LPA(HC)

- 203.1 Cases pertaining to PSA.
- 203.2 Cases pertaining to custodial death.
- 203.3 Petition u/s 491_A Cr.P.C.
- 203.99 Other matters

- 204. LEAVE TO APPEAL TO SUPREME COURT – LSC
- 205. ORIGINAL SIDE APPEAL AGAINST FINAL ORDER – OSA
- 206. ORIGINAL SIDE APPEAL AGAINST INTERIM ORDER - OSMA
- 207. ARBITRATION APPEAL – AA
- 208. CRIMINAL APPEAL – CRA

- 208.1 Criminal Appeal (when sentence awarded more than 10 years)
 - 208.01.01 Bail applications in such matters.
- 208.2 Criminal Acquittal Appeal:-
 - 208.02.01 Filed by State.
 - 208.2.1 Filed by Complainant.
- 208.99 Other matters.

209. CRIMINAL REFERENCE – CRREF

- 209.1 Confirmation of sentence where sentence awarded is:-
 - 209.1.1 Life imprisonment
 - 209.1.2 Death.
- 209.99 Other Criminal References.

210. PUBLIC INTEREST LITIGATION – PIL

- 210.1 Matter relating to environment.
- 210.2 Matter relating to financial scams.
- 210.3 Matter relating to essential amenities and services.
- 210.4 Matter relating to unauthorised construction and encroachment.
- 210.5 Matter relating to public safety.
- 210.6 Matter relating to Police/Jail/CBI/other detaining authorities.

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210.7 Matters pertaining to Food Adulteration/Food Safety.

210.99 Matters not specified above.

211. INCOME TAX APPEAL – ITA

212. EXCISE ACT APPEAL – ETA

213. Central Excise Act – CEA

214. TAX REFERENCE – TREF

214.1 Income Tax Reference.

214.2 Sales Tax Reference.

214.3 Central Excise Reference.

214.4 Custom Duty Reference.

214.99 Other matters

215. OWP

215.1 Income Tax Matters.

215.2 Sales Tax Matters.

215.3 Municipal Tax Matters.

215.4 Entertainment Tax Matters.

215.5 Gift Tax Matters.

215.6 GST Matters.

215.7 Other Tax Matters not covered by any of the above.

215.8 Against order of Tribunals/Commissions headed by retired High Court Judge.

215.99 Other matters.

216. Civil 1st Misc. Appeal- MA

216.01 Against order of State Commission (under J&K Consumer Protection Act).

216.99 Other matters.

217. Service Writ Petition – SWP

- 217.1 Matters pertaining to service conditions of Judicial Officer/Employees
- 217.2 Against decision of Central Administrative Tribunal.
- 217.3 Against the decision of Armed Forces Tribunal.
- 217.4 Against the decision of any other Commission of Enquiry headed by retired High Court Judge.
- 217.99 Other matters.

218. Review Petition – RP

- 218.1 In LPA
- 218.2 In SWP
- 218.3 In OWP
- 218.4 In Civil.
- 218.5 In Taxation matters.
- 218.99 In Other matters.

219. Contempt Petition – COP

- 219.1 LPA
- 219.2 SWP
- 219.3 OWP
- 219.4 WPPIL
- 219.5 Civil.
- 219.6 Criminal.
- 219.7 Suo moto.
- 219.99 Other matters.

220. Restoration Applications – RES

- 220.1 LPA(SW)
- 220.2 LPA(OW)
- 220.3 SWP
- 220.4 OWP
- 220.5 Suo moto Contempt matters
- 220.6 Civil
- 220.7 Criminal
- 220.8 Contempt
- 220.99 Other matters.

221. Miscellaneous Civil Petitions – MP

- 221.1 Correction/Modification in a disposed off matter.
- 221.2 In LPA.
- 221.3 In PIL.
- 221.4 In SWP.
- 221.5 In OWP.
- 221.6 In Civil matters.
- 221.99 Other matters.

222. Miscellaneous Criminal Petitions – CRMP

- 222.1 Correction/Modification in a disposed off matter.
- 222.2 In Criminal Misc. Petition.
- 222.99 Other matters.

223. Special Leave Application – SLA

- 223.1 Leave to file Appeal against Acquittal where punishment is more than 10 years.
- 223.2 Permission to file LPA:-
 - 223.2.1 With certified copy.

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223.2.2 Without certified copy.

223.3 Application u/s 417(2) Cr.PC.

223.99 Other matters.

224. Condonation of Delay – CD

224.1 LPA(SW)

224.2 LPA(OW)

224.3 SWP

224.4 OWP

224.5 Civil

224.6 Criminal

224.7 Review

224.99 Other matters.

225. Caveat – CAV

226. Transfer Application u/s 105 of Constitution of J&K – TP

227. Reference u/s 130 of Constitution of J&K – REF